

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.372/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 6th day of March, 1997

1. Smt. Bhago widow of late Shri Ramphal Village Katalpur, P.O.Nahri Tehsil Sonepat, Distt. Sonepat(Haryana).
2. Jai Prakash s/o late Shri Ramphal r/o Village Katalpur, Nahari(P.O.) Distt. & Tehsil Sonepat, Haryana. ... Applicants

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. National Capital Territory of Delhi through The Chief Secretary National Capital Territory of Delhi Old Secretariate, Rajpur Road New Delhi.
2. The Chief Engineer (I & F) Department of Flood Control, & Org., Govt. of Delhi, IVth Floor, ISBT Building Kashmere Gate, Delhi.
3. The Superintending Engineer NCTD, Flood Control & Org. Division, No.VI Govt. of Delhi, Gurmandi, Delhi.
4. The Executive Engineer - VI Office of the Executive Engineer Flood Control & Org. Division No.VI Govt. of Delhi, Gurmandi, DELHI. .. Respondents

(By Shri D.Mukherjee, proxy of Shri Anoop Bagai, Advocate)

O R D E R(Oral)

After hearing the arguments for sometime, the learned counsel for the applicants requests permission to withdraw the OA with liberty to file fresh application for regularisation on the ground that he has been working as Casual Employee to which the opposite counsel has no objection. Permission to withdraw the case is granted with liberty to agitate the matter, if so advised, in respect of his status as Casual Employee, in accordance with law. Accordingly, the OA is disposed of as withdrawn.

*R.K.Ahooja*  
(R.K.AHOOJA)  
MEMBER(A)

/rao/